

road has to be acquired and rig foundations, approach road, storage sheds etc. have to be constructed. Also, water supply has to be arranged. This preparatory work normally takes a very long time. Therefore, when drilling is undertaken at a location in an area, another location in the area is normally released well in time and the above-mentioned preparatory action is taken, to ensure that the location is ready for drilling, by the time the drilling at the previous location is completed. It was for this reason, that a location for Bodra No. 3 was released, about 1½ km. east of Bodra No. 1. The location was released, about 6 months after the spudding in of Bodra No. 1. Drilling of Bodra 3 would have been necessary to delineate the oil/gas pool, if such a pool had been met with in Bodra-1. Since Bodra-1 well turned out to be dry, the drilling at locations Bodra-3 and Bodra-4 had to be dropped on geological grounds.

Steps to Review working of Law Commission

1216, SHRI VIJAY N. PATIL: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state special steps taken/proposed if any to review the working of Law Commission and reorient/restructure its functioning for quick follow up procedure?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): When the Eighth Law Commission was reconstituted in 1977, the terms of reference to the Law Commission were revised so as to give priority to the task of reforming judicial administration. There is no proposal now to review the working of the Law Commission or to reorient/restructure its functioning. The Law Commission was reconstituted for a period of three years with effect from 1st September, 1977 to 31st August, 1980.

Cases of Robberies in Running Trains

1217. SHRI PRADYUMNA BAL:
SHRI VIJAY KUMAR
MALHOTRA:
SHRI S. R. REDDY:
SHRI ISHWAR CHAUDHRY:
SHRI MADHAVRAO
SCINDIA:

Will the Minister of RAILWAYS be pleased to state:

(a) the number of cases of armed men robbing passengers in running trains reported during 1977-78 and upto 31st October, 1978 on various railway zones;

(b) the amount of loss of passenger property due to these robberies;

(c) whether some persons have been killed by the robbers;

(d) whether Government have paid any compensation to them;

(e) the number of robbers so far arrested and the action taken against them; and

(f) the efforts made or being made to apprehend the remaining culprits?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) During 1977-78, 262 cases of robberies and dacoities in running trains were reported. From April 1978 to 31st October 1978, 128 cases of robberies and dacoities in running trains have been reported by the State Police Authorities.

(b) The amount of loss of passenger property due to these robberies and dacoities during 1977-78 is Rs. 6,03,827 and from April 1978 to October 1978 is Rs. 5,37,691.

(c) Two persons were killed during 1977-78 and 2 during April 1978 to October 1978 in these incidents.

(d) As per the existing rules, no compensation is admissible to the victims of such crimes.

(e) 489 culprits have been arrested during 1977-78 and 211 during April 1978 to October 1978. The cases are being investigated by the State Police Authorities.

(f) Vigorous efforts are being made by the State Police Authorities to apprehend the remaining culprits.

Notice Issued by MRTPC to certain Companies on issue of Advertisements

1218. SHRI P. K. KODIYAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Monopolies and Restrictive Trade Practices Commission has issued show cause notices

to three giant companies questioning their advertisements expenses; and

(b) if so, the details and their response thereto?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER):

(a) and (b). Yes, Sir. The Monopolies and Restrictive Trade Practices Commission has issued notices of enquiry to four companies under Section 10(a) (iv) of the MRTP Act, 1969 concerning *inter-alia* the high advertising expenditure incurred by them. Details of the same are indicated in the attached statement. All the four companies have entered memorandum of appearance and a reply has also been received by the Commission from Britannia Biscuit Company Limited. The replies from the other companies are awaited. All the enquiries are pending determination by the MRTP Commission.

Statement

S. No.	Name of the Company	Date of Enquiry	Section of Enquiry
1	2	3	4
1	The Britannia Biscuit Company Limited	17-2-1977	10(a)(iv)
2	M/s. Richardson Hindustan Limited	30-8-1978	10(a)(iv)
3	M/s. Amrutanjan Limited	20-9-1978	10(a)(iv)
4	M/s. Paale Products Pvt. Ltd.	29-8-1978	10(a)(iv)

Man Power for proper functioning of M.R.T.P. Commission

1219. SHRI M. KALYANASUNDARAM: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that M.R.T.P. Commission lacks sufficient manpower and other facilities for its true and proper functioning; and

(b) if so, the details and measures proposed to be taken to make it an effective instrument?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER):

(a) and (b). Having regard to the existing functions of the M.R.T.P. Commission, adequate manpower and other facilities have been provided to it. A new Member of the Commission is expected to join by the middle of December, 1978 against the only vacant